

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 205/MP/2022**

- Subject : Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 for the payment of outstanding dues towards the reimbursement of POC charges for the power supplied to the Rajasthan Discoms through the Power Trading Corporation of India within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Limited (RVUNL) referred to as the Procurers' PPA dated 1.11.2013.
- Date of Hearing : 13.4.2023
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Maruti Clean Coal and Power Limited (MCPPL)
- Respondents : PTC India Limited (PTCIL) and 4 Ors.
- Parties Present : Shri Nipun Dave, Advocate, MCPPL  
Shri Ravi Kishore, Advocate, PTCIL  
Shri Keshav Singh, Advocate, PTCIL  
Shri Dhruv Tripathi, PTCIL  
Ms. Swapna Sesahdri, Advocate, Rajasthan Discoms  
Shri Amal Nair, Advocate, Rajasthan Discoms

**Record of Proceedings**

At the outset, learned counsel for the Respondent, PTCIL sought liberty to file reply to the Petition and prayed for adjournment.

2. The Commission permitted the Respondent, PTCIL to file its reply within a week with copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.
3. The Petition shall be listed for hearing on 8.6.2023.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

